

(40)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA. 78/96

dt. 5-5-1998

Between

H. Appala Swamy : Applicant

and

1. Union of India, rep. by
The Director General
Telecommunications
New Delhi

2. General Manager
Telecommunications
Visakhapatnam 530003

3. Telecom District Engr.
Srikakulam : Respondents

Counsel for the applicant : J.V. Lakshmana Rao
Advocate

Counsel for the respondents : K. Ramulu
OGSC

Coram

Hon. Mr. R. Rangarajan, Member(Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member(judl.)

Jr

Order

Oral order (per Hon. Mr. B.S. Jai Parameshwar, Member (J))

Heard Sri Yogender Singh for Sri J.V. Lakshmana Rao for the applicant and Ms Shyama for Sri K. Ramulu for the respondents.

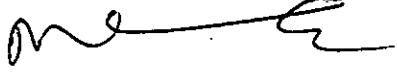
1. The applicant was originally appointed as Telephone Operator with effect from 10-10-1979. He was confirmed in the cadre with effect from 1-3-1987. It is his grievance that earlier to 1-3-1987 many of his juniors in the post were confirmed. Hence, he has filed this OA for the following reliefs :

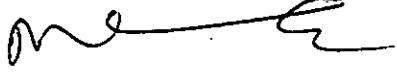
- i) To call for relevant records and DPC Minutes of 17-12-84 31.7.85; 17.12.86 and direct the respondents to revise his date of confirmation from 1-3-1987 to 1-3-1983 when his juniors were confirmed;
- ii) To direct the respondents to revise the seniority of the applicant in the Divisional Gradation lists based on the date of his regular appointment viz. 10-10-1979, irrespective of the date of his confirmation, with all consequential service and monetary benefits.

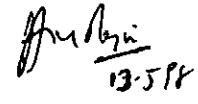
2. During the course of hearing the learned counsel for the applicant sought permission to withdraw this OA on the ground that the applicant ^{wil-} shall approach the Departmental authority ^{ies} for redressal of his grievance. Hence, permission is granted and the applicant may approach the Departmental authority ^{ies} for redressal of grievance.

3. The OA is disposed of as above.


(B.S. Jai Parameshwar)
Member (Judl.)


Dated : May 5, 98
Dictated in Open Court


(R. Rangarajan)
Member (Admn.)


13-5-98
J.V.L.

(43)

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Copy to:

1. The Director General, Telecommunication, New Delhi.
2. General Manager, Telecommunication, Visakhapatnam.
3. Telecom District Engineer, Srikakulam.
4. One copy to Mr. J.V. Lakshmana Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. K. Ramulu, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One copy to HBSJP, M(J), CAT, Hyderabad.
8. One duplicate copy.

YLKR

96/5/96
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II COURT

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CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

DATED: 5/5/96

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in
D.A.NO. 78/96

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

Central Administrative Tribunal
Hyderabad Bench
19 MAY 1996
Despatch No. 1996
RECORDED
Vidya Nappal Section

19 MAY 1996
Despatch No. 1996
RECORDED
Vidya Nappal Section